

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.76987 of 2016

(Arising out of Order-in-Appeal No.73/ST/B-II/2016 dated 28.07.2016 passed by
Commissioner(Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.)

Commissioner of Central Excise & Service Tax, Bhubaneswar-II
(C.R. Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha.)

...Appellant

VERSUS

M/s. K.K.Resources Pvt.Ltd.

.....Respondent

(Serajuddin Square, P.O./Dist: Keonjhar, Odisha, Pin-758001, Odisha.)

APPEARANCE

Shri S.K.Dikshit, Authorized Representative for the Revenue
NONE for the Respondent (s)

CORAM: HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)

FINAL ORDER NO. 77669/2024

DATE OF HEARING : 29.11.2024
DATE OF DECISION : 29.11.2024

RAJEEV TANDON :

On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.60.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/163/2010-JC dated 17.08.2011, as modified on 06.08.2024. Accordingly, the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)